

(c) the steps being taken to implement them ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (c). The Railway Accidents Inquiry Committee—1968 submitted their Report in two parts in November, 1968 and in August, 1969 respectively. Part I of the Report, which contained 229 observations and recommendations, had been laid on the table of the House in November, 1968. Later, it was examined in detail and the views of the Ministry of Railways on the various observations and recommendations made by the Committee in this Part were circulated along with the Railway Budget documents in February, 1969.

Part I of the Report contained 139 observations and 90 recommendations. Only one recommendation regarding fixing of norms for manning or upgrading level crossings was not accepted. This too is being reconsidered in the light of observations made by the Committee in Part II of their Report.

Action, as necessary, on the various observations and recommendations contained in Part I of the Report along the lines indicated in the 'Views of the Ministry of Railways (Railway Board)', has already been taken and the implementation is being watched.

The second and the final part of the Report covers many facets of railway working and contains 500 observations and recommendations. This is under consideration and the views of the Ministry of Railways on the various observations and recommendations will be laid on the table of the House as soon as these are finalised. Necessary action to implement the recommendations in the light of the Views of the Ministry of Railways (Railway Board) on these will be initiated soon after.

#### Change in Industrial Licensing Policy

\*59. SHRI A. SREEDHARAN : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government have decided to change the Licensing Policy in view of the recommendations of the Industrial Licensing Policy Inquiry Committee ;

(b) if so, the changes proposed in the Licensing Policy ; and

(c) when Government propose to give effect to these new changes ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). In the light of the findings and recommendations of the Industrial Licensing Policy Inquiry Committee, certain changes in the industrial licensing policy are under the consideration of Government. The proposed changes will be announced as soon as final decisions are taken on the various policy issues involved.

#### Railway Development Programme during Fourth Five Year Plan

\*60. DR. P. MANDAL : Will the Minister of RAILWAYS be pleased to state :

(a) the new features of the Railway development programme in the Fourth Five Year Plan period ; and

(b) the nature of work to be undertaken for the Railway development from \$55 million loan approved by the International Development Association, an affiliate of the World Bank ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) The outlay of Rs. 1,525 crores agreed to by the Planning Commission is intended to develop capacity for carrying 255 million tonnes of originating freight traffic and an increase of 20% in non-suburban passenger traffic at the end of the plan period. The outlay is intended mainly for modernisation and improvement in the fields of traction, signalling and telecommunications, rolling stock, track maintenance, workshop equipment and techniques.

(b) The \$55 million IDA loan will be utilized for the import of certain components